

FIR No.484/2015

PS Mundka

U/s 302/394/397/120B/34 IPC & 25/27 Arms Act

State Vs. Sanjeet @ Sanju

30.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.
Sh.Jujhar Singh, Id. Counsel for the applicant/accused through Video conferencing.

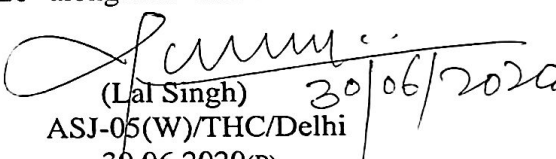
This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail for a period of 45 days.

Reply to the above application has been received on behalf of SI Ramesh Kumar alongwith previous involvement report of the applicant/accused.

As per the previous involvement report, the applicant/accused is involved only in this case. In the reply, it is also mentioned that the applicant/accused is not involved in any other case apart from the present case.

Issue Notice to the concerned Jail Supdt., to file report regarding conduct of the applicant/accused as well as period of custody of the applicant/accused, returnable for 03.07.2020.

Put up on 03.07.2020 alongwith main case file for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
30.06.2020(P)

30/06/2020

FIR No. 882/2015
PS Nihal Vihar
U/s 302/34 IPC
State Vs. Nitin @ Parveen

30.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.
Sh.Bharat Bagga, Ld. Counsel for the applicant/accused through Video conferencing.

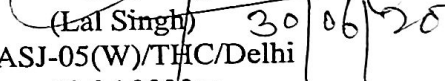
This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail.

Ld. Counsel for the applicant/accused submits that the present application has been filed on behalf of the applicant/accused under the criteria laid down by the Hon'ble HPC.

Issue notice to the IO/SHO concerned to file reply to the above application as well as to file previous involvement report qua the applicant/accused, returnable for 03.07.2020.

Issue notice to the concerned Jail Supdt., to file report regarding conduct of the applicant/accused as well as period of custody of the applicant/accused, returnable for 03.07.2020.

Put up on 03.07.2020 for consideration.


(Lal Singh) 30/06/2020.
ASJ-05(W)/THC/Delhi
30.06.2020(P)

FIR No. 882/2015
PS Nihal Vihar
U/s 302/34 IPC
State Vs. Rahul @ Hulla

30.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.
Sh.Bharat Bagga, Ld. Counsel for the applicant/accused through Video conferencing.

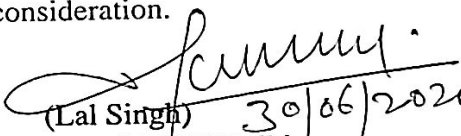
This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail.

Ld. Counsel for the applicant/accused submits that the present application has been filed on behalf of the applicant/accused under the criteria laid down by the Hon'ble HPC.

Issue notice to the IO/SHO concerned to file reply to the above application as well as to file previous involvement report qua the applicant/accused, returnable for 03.07.2020.

Issue notice to the concerned Jail Supdt., to file report regarding conduct of the applicant/accused as well as period of custody of the applicant/accused, returnable for 03.07.2020.

Put up on 03.07.2020 for consideration.


(Lal Singh) 30/06/2020.
ASJ-05(W)/THC/Delhi
30.06.2020(P)

FIR No. 636/2019

PS Nihal Vihar

U/s 307/34 IPC & 25/27 Arms Act

State Vs. Rahul Sharma @ Mota

30.06.2020

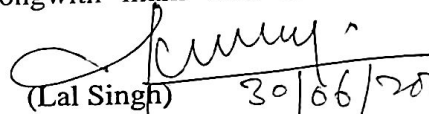
Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.
Sh.Amardeep Singh Maini, Ld. Counsel for the applicant/accused through Video conferencing.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of regular bail.

Reply to the above application has been received on behalf of SI Amit Nara alongwith previous involvement report of the applicant/accused.

As per previous involvement report, the applicant/accused is involved in 03 other cases apart from the present case.

Put up on 06.07.2020 alongwith main case file for arguments.

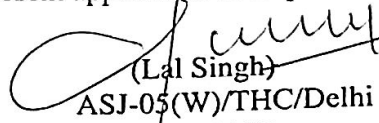

(Lal Singh) 30/06/2020.
ASJ-05(W)/THC/Delhi
30.06.2020(P)

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accused submits that he is withdrawing the present application and he may be permitted to withdraw the same with liberty to file afresh.

In view of the above facts & circumstances as well as submissions of the Id. Legal aid counsel for the applicant/accused, the present application u/s 439 Cr.P.C., as filed on behalf of the applicant/accused Jackob @ Gunnu is dismissed as withdrawn with liberty to file afresh.

Accordingly, the present application is disposed of.


(Lal Singh)
ASJ-05(W)/THC/Delhi 30/06/2020.
30.06.2020(P)

FIR No. 15/2018
PS Ranhola
U/s 302/34 IPC
State Vs. Jakob @ Gunnu

30.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.
Sh.R.P.Sarwan, Ld. Legal aid Counsel for the applicant/accused through Video conferencing.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused Jakob @ Gunnu for grant of interim bail for a period of 45 days.

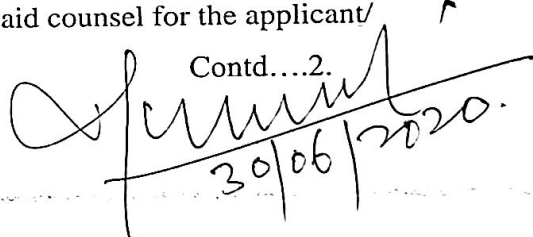
Reply to the above application has been received on behalf of SI Amit Rathee alongwith previous involvement report qua the applicant/accused Jakob @ Gunnu.

Ld. Legal aid Counsel for the applicant/accused submits that he has filed the present application under the criteria laid down by the Hon'ble HPC.

However, perusal of the previous involvement report of the applicant/accused shows that the present applicant/accused is involved in 04 other cases, bearing FIR nos. 132/2013, 111/2013, 53/2013 and 161/2013, all pertaining to PS Najafgarh.

Thus, it is apparently clear that this case does not fall under the criteria laid down by the Hon'ble HPC.

At this stage, ld. Legal aid counsel for the applicant/

Contd....2.

30/06/2020.

FIR No. 22/2018
PS Moti Nagar
U/s 302/147/148/34 IPC
State Vs. Sonu

30.06.2020


Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.
Sh.R.P.Sarwan, Ld. Legal aid Counsel for the applicant/accused through Video conferencing.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused Sonu for grant of interim bail for a period of 45 days.

Reply to the above application is received on behalf of SI Manjit Singh alongwith previous involvement report and as per which, the applicant/accused is not involved in any other case.

Issue Notice to the concerned Jail Supdt., to file report regarding conduct of the applicant/accused as well as period of custody of the applicant/accused, returnable for 04.07.2020.

Put up on 04.07.2020 for consideration.


(Lal Singh) 30/06/2020.
ASJ-05(W)/THC/Delhi
30.06.2020(P)

FIR No. 99/2018
PS Ranjit Nagar
U/s 392/394/411 IPC
State Vs. Arjun @ Hakla

30.06.2020

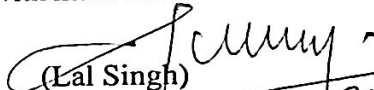
Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.
Sh.R.P.Sarwan, Ld. Legal Aid Counsel for the applicant/accused through Video conferencing.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail for a period of 45 days.

Ld.legal aid counsel for the applicant/accused submits that condition of the family of the applicant/accused is very pathetic and there is no one to support the family of the applicant/accused during this period of pandemic Covid-19.

Issue Notice of the application to the IO/SHO concerned to file reply to the above application as well as previous involvement report of the applicant/accused and also to file report regarding family circumstances/details of the applicant/accused, returnable for 07.07.2020.

Put up on 07.07.2020 alongwith main file for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
30.06.2020(P)

30/06/2020

FIR No. 876/2017
PS Ranhola
U/s 302/308/323/148/149/174A/34 IPC
State Vs. Manjit Dabas @ Kalu

30.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.
Sh.D.V.Goyal, Ld. Counsel for the applicant/accused through Video conferencing.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for extension of interim bail.

Ld.counsel for the applicant/accused submits that the applicant/accused was earlier granted interim bail on 16.06.2020 for the period of 15 days. He further submits that the interim bail already granted to the applicant/accused will expire on 01.07.2020.

Perusal of the application shows that there is no mention of interim bail earlier stated to be granted to the applicant/accused on 16.06.2020 and no copy of the said order has been annexed alongwith the application.

Reply has been received on behalf of SI Amit Rathi alongwith previous involvement report, however, the previous involvement report of the applicant/accused is not clearly legible.

Issue fresh notice to the IO/SHO concerned to file report regarding previous involvement report of the applicant/accused, returnable for 01.07.2020.

Ld. Counsel for the applicant/accused also submits that

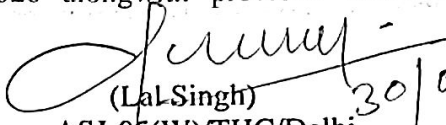
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30/06/2020

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earlier, interim bail was granted on medical ground, however, the present applicant also falls under the criteria laid down by the Hon'ble HPC.

Put up on 01.07.2020 alongwith previous order dt. 16.06.2020, for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
30.06.2020(P) 30/06/2020.

FIR No. 15/2018
PS Ranhola
U/s 302/34 IPC
State Vs. Naushad

30.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.
Sh.Pankaj Kanpal, Ld. Counsel for the applicant/accused through Video conferencing.

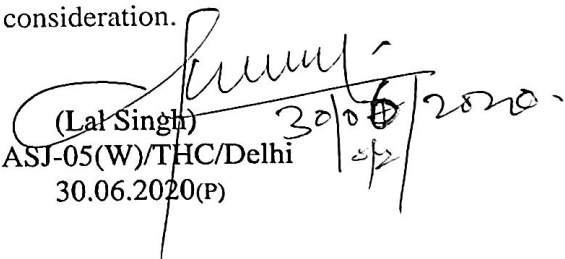
This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail.

Ld.counsel for the applicant/accused submits that the present application has been filed on behalf of the applicant/accused under the guidelines of the Hon'ble HPC dt. 18.05.2020 and the case of the applicant/accused is covered under the said guidelines.

Issue notice to the IO/SHO concerned to file reply to the above application as well as to file previous involvement report qua the applicant/accused, returnable for 03.07.2020.

Issue notice to the concerned Jail Supdt., to file report regarding conduct of the applicant/accused as well as period of custody of the applicant/accused, returnable for 03.07.2020.

Put up on 03.07.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
30.06.2020(P)

FIR No. 114/2019
PS Punjabi Bagh
U/s 392/397/365/34 IPC & Section 25/54/59 Arms Act
State Vs. Rahul Yadav

30.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.
Sh.R.R.Jha, Ld. Legal aid Counsel for the applicant/accused through Video conferencing.

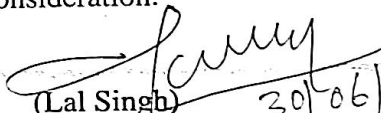
This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail.

At this stage, Ld.Addl.P.P. for the State submits that another application has been filed on behalf of the applicant/accused for grant of regular bail and same is listed for 03.07.2020.

Issue notice to the IO/SHO concerned to file reply to the above application as well as to file previous involvement report qua the applicant/accused, returnable for 03.07.2020.

Issue notice to the concerned Jail Supdt., to file report regarding conduct of the applicant/accused as well as period of custody of the applicant/accused, returnable for 03.07.2020.

Put up on 03.07.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
30.06.2020(P)

30/06/2020

FIR No. 482/2016

PS Khyala

U/s 308/307/506/174A/34 IPC

State Vs. Sukhvender Singh @ Barfi @ Prince

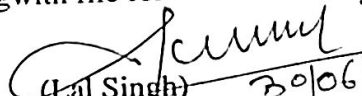
30.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.
Sh.C.B.Garg, Ld.Counsel for the applicant/accused through Video conferencing.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of regular bail.

Issue Notice to the IO/SHO concerned to file reply to the above application as well as to file previous involvement report qua the applicant/accused, returnable for 06.07.2020.

Put up on 06.07.2020 alongwith file for consideration.


(Lal Singh) 30/06/2020
ASJ-05(W)/THC/Delhi
30.06.2020(P)